

O.A. 232/93
(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
29	12-5-94	This case is fixed to 27-5-94 for admission and hearing. Counter if any, shall be filed in the meantime. <i>[Signature]</i> Member (A)	
30	27-5-94	Fresh notice be issued to the opposite parties. Requisites be filed by 2-6-94. Service return should reach this office by 21-6-94 and the matter may come up on 22-6-94. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (A)	
31	22.6.94	Call on 23.6.94 for admission and hearing as per the order passed in OA 230/93. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (A)	
32	23-6-94	Heard Mr. A.B. Misra, learned Sr. Counsel for the applicant 2 min proceedings learned Addl. Study Counsel Contradict the respondents. Hearing concluded. Judgment is dictated and pronounced Government vide separate sheets attached The case stands O.A. 230/93. The applicant is accordingly dropped of all costs. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (A)	